

ITEM NO.51

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s).5241/2015

(Arising out of impugned final judgment and order dated 23/12/2014
in WB No. 6429/1983 passed by the High Court Of Judicature at
Allahabad)

(s) GAON SABHA CHAUBEPUR

Petitioner

VERSUS

(s) CHHOTE LAL @ CHHATTOO RAM AND ORS.

Respondent

(With appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 13/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s)

Mr. S. R. Singh, Sr. Adv.
Mr. Naresh Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E R

Perused office report dated 11.04.2015.

Objections pointed out in the said office report are waived
off.

on record Application filed by the petitioner for taking

correct amended memo of parties is allowed.

Cause title be amended accordingly.

Issue notice.

Signature Not Verified

veat and
Digitally signed by
Sanjay Kumar
Date: 2015.04.16
10:50:36 IST
Reason:

Mr. Naresh Kumar, learned counsel, appears on ca

accepts notice on behalf of legal representative of
deceased

respondent no.1.

Let notice be issued to other respondents.

In the meanwhile, status quo, as it exists today, shall be maintained by the parties.

As prayed for, four weeks' time is granted to learned counsel appearing on behalf of the legal representative of deceased respondent no.1 to file counter affidavit.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master